

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A NO.178/2004

New Delhi, this the 22nd day of January, 2004

**HON'BLE MR. SARWESHWAR JHA, MEMBER (A)**

1. Hidayat Ali S/o Sh. Ajim Khan,
2. Mohd. Abrar S/o Sh. Hazi Mohd.
3. Mohd. Sabir S/o Shri Hidayat Ali
4. Mohd. Iqbal S/o Sh. Hidayat Ali
5. Keshu Singh, S/o Sh. Govardhan Singh
6. Moti Lal, S/o Sh. Poonam Chand
7. Harish Prohit S/o Sh. Bal Kishan
8. Ibrahim Khan S/o Sh. Shubhan Khan
9. Jagdish Parshad S/o Sh. Mangatu Ram
10. Shiv Rattan S/o Shri Khansi Ram
11. Kishan Lal S/o Shri Gobind Ram
12. Ayub Ali S/o Shri Nathu Khan
13. Duli Chand S/o Shri Anupa Ram
14. Rajinder Kumar S/o Shri Keshu Ram
15. Babu Lal S/o Shri Yad Ram
16. Rajinder Kumar S/o Shri Anandi
17. Suresh Kumar, S/o Shri Ghisa Ram
18. Umed Singh S/o Shri Ram Partap
19. Nihal Singh S/o Shri Ganpat
20. Mahinder Singh S/o Shri Gaj Raj

All are Parcel Porters who had worked under Contractor at Northern Railway, Bikaner Division i.e. from Bikaner to Delhi Sarai Rohilla during the period from 1985 to 2000 and are r/o C/o Gasur Bhanw Gali No.40, Sadh Nagar-II, New Delhi-45

... Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through The General Manager,  
North Western Railway, Jaipur  
New Delhi
2. The General Manager,  
Northern Railway, Baroda House, New Delhi

*Sarweshwar Jha*

3. The Divisional Railway Manager,  
North Western Railway, Bikaner

... Respondents

O R D E R (ORAL)

The learned counsel for the applicants, at the very outset, has submitted that this Application is covered under the decision of the Hon'ble Supreme Court in A.I. Railway Parcel & Goods Porters Union vs. Union of India & Others in W.P. (C) No. 433 of 1998 with W.P. (C) No. 457 of 1998 and others as decided on August 22, 2003, a copy of which is placed at Annexure A-6. The learned counsel for the applicants has accordingly prayed that the respondents could be directed to look into the facts of this case and to extend the same benefits to the applicants in this OA as have been allowed to the applicants in the W.Ps as decided by the Hon'ble apex Court, as referred to above.

2. I have perused the facts of the matter as submitted by the applicants in this OA and after having heard the learned counsel for the applicants, I am of the view that the ends of justice would be met, as prayed for by the learned counsel for the applicants, if this OA is disposed of at this stage itself while hearing on the point of admission, with directions to the respondents to verify the facts of the matter and the reliefs sought by the applicants and to see whether their cases are also similarly placed as the one decided by the Hon'ble Apex Court in the W.Ps as referred to above and, if the cases of the applicants are found to be similarly placed, to consider extending them the necessary benefits as available in

*Concurred in the*

similarly placed cases. It is, however, made clear that, while giving the said directions, I have, in no way, opened my mind on the merit of the case. The respondents are also directed to dispose of the matter after conducting necessary enquiries from the concerned agencies/authorities in terms of the directions of the Apex Court, by issuing a speaking and reasoned order within a period of three months from the date of receipt of a copy of this order. With this, the OA stands disposed of.



(SARWESHWAR JHA)  
MEMBER (A)

/pkr/